

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00304/2020**

Jabalpur, this Thursday, the 16<sup>th</sup> day of July, 2020

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Kamaljeet Hora, S/o Shri H.L. Hora, Aged about 58 years, Presently working as Senior Operator, Bank Note Press, Devas (M.P.) PIN 455001 R/o Qua No.3639 Bank Note Press Colony Dewas 455001 Email ID kamalhora5@gmail.com **-Applicant**

(By Advocate –**Shri Manoj Sharma**)

**Versus**

1. The Union of India, Through its Secretary, Ministry of Communication and Information Technology Department of Posts, Dak Bhawan, Sansad Marg New Delhi 110001
2. The Dy. Director General (P) Ministry of Communication and Information Technology Department of Posts, Dak Bhawan, Sansad Marg New Delhi 110001
3. The Director, Ministry of Personnel Public Grievances and Pension (Department of Personnel Training) Re-Deployment Cell, 3<sup>rd</sup> Floor, Lok Nayak Bhawan, Khan Market New Delhi 110003
4. Secretary, Government of India, Ministry of Finance Department of Economic Affairs North Block New Delhi 110001
5. The General Manager, Bank Note Press Dewas (M.P.) 455001
6. The Assistant Director, Postal Services (S&V) Office of Post Master General Vadodara Region, Vadodara (Gujarat) 390002  
**- Respondents**

(By Advocate –**Shri S.P. Singh for respondents Nos.1, 2 & 4 and Shri Manish Chourasia for respondents 3 & 5**)

**ORDER (Oral)****By Ramesh Singh Thakur, JM:-**

The applicant has moved the M.A. No.200/374/2020 today and in that M.A. it has specifically been submitted in Para 8 that the respondent No.6 vide order dated 06.07.2020 has decided the representation of the applicant and condition a, b, c and d has been imposed on the applicant.



2. The counsel for the applicant submits that he accepts the condition put forth by respondent No.6 as per Annexure A/14 dated 06.07.2020.

3. In view of this, we direct the competent authority of the respondents to pass the posting order to the applicant within one week from the date of receipt of copy of this order and thereafter applicant will join at the said place of posting in the State of Madhya Pradesh.

4. Accordingly, M.A. No.200/374/2020 is allowed.

5. In view of the above, O.A. has become infructuous and is accordingly disposed of. However, the applicant is at liberty to approach this Tribunal afresh if further grievances arise.

**(Naini Jayaseelan)**  
**Administrative Member**

**(Ramesh Singh Thakur)**  
**Judicial Member**

kc